

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Un-numbered Company Appeal (AT) (Insolvency) No. /2018
(F.No.02/07/2018/ NCLAT/UR/552)

In the matter of:

Equipment Conductors & Cables Ltd. Appellant

Versus

Transmission Corporation of Andhra Pradesh Ltd. Respondent

Appearance: Ms. Jaykriti Jadeja, Advocate for the Appellant.

11.07.2018

The aforesaid Appeal under Section 61 of the I&B Code, 2016 (hereinafter referred to as the Code) is against the order dated 09.04.2018 in C.P. (I.B) No. 316/09/HDB/2017 of the Hon'ble NCLT, Hyderabad Bench.

2. The Office after scrutiny of the Memo of Appeal, pointed out the defects under Rule 22 of the National Company Law Appellate Tribunal Rules, 2016 (hereinafter referred to as the Rules) to the Appellant on 04.07.2018 and the Appellant removed all the defects except the defect No.2, which according to the report of the Office relates to the fact that the Appeal is barred by limitation, but the Appellant has not cured the defect, rather he enclosed an envelope and tracking report attached at pages 223 and 223A and thus on that ground, the Appellant claimed that the Appeal is not barred.

3. Heard learned counsel for the Appellant. In the course of the hearing, learned counsel submitted that she is ready to file an application for condonation of delay, if any delay is caused in filing the Memo of Appeal. She is permitted to file the application in the course of the day.

4. If the Appellant files the application in the course of the day, then place the matter before the Hon'ble Bench on 13.07.2018.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar